

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES**

LOK SABHA

**UNSTARRED QUESTION NO.446
TO BE ANSWERED ON 20.07.2021**

GRANTS TO NGOs

446. SHRI VINAYAK RAUT:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has withheld the grant to some Non-Governmental Organisations (NGOs) working for rehabilitation of disabled children and running special schools for them in the Country including Maharashtra during the last five years;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

(a) to (c): No, Sir. Grant to Non-Governmental Organisations (NGOs) working for the rehabilitation of children with disabilities and running special schools has not been withheld under Deendayal Disabled Rehabilitation Scheme (DDRS). The Government is implementing DDRS Scheme under which financial assistance is provided to NGOs for promoting the welfare of Persons with Disabilities (PwDs) in the country, including the State of Maharashtra. All complete proposals which fulfill the norms of the scheme, received during a financial year, are normally processed in the year itself, subject to availability of funds. However, in case of deficiency in documents etc., the proposal is processed and grant is released only after rectification of the deficiency. Such proposals are then considered in the subsequent years in consonance with the provisions of General Financial Rules.
